



తెలంగాణ రాజపత్రము
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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 15th March, 2020.

L.A. BILL No. 4 OF 2020.

**A BILL TO REPEAL THE TELANGANA SELF HELP
GROUPS (SHG) WOMEN CO-CONTRIBUTORY
PENSION ACT, 2009.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Self Help Groups (SHG) Women Co-contributory Pension (Repeal) Act, 2020. **Short title.**

[1]

**Act No.
2 of
2009.**

2. The Telangana Self Help Groups (SHG) Women Co-contributory Pension Act, 2009 is hereby repealed in its application to the State of Telangana.

**Appli-
cability
of the
Telangana
General
Clauses
Act, 1891.
Act No. 1
of 1891.**

3. On such repeal, the provisions of section 8 of the Telangana General Clauses Act, 1891 shall apply.

STATEMENT OF OBJECTS AND REASONS

The Andhra Pradesh Self Help Group (SHG) Women Co-contributory Pension Act, 2009 (Act No. 2 of 2009), to provide for the framing of Co-contributory pension scheme to promote old age income security among women members of self help group in urban and rural areas, which was in existence as on 02.06.2014 has been adapted, for its application to the State of Telangana.

As per section 3 of the said Act, Government have issued Notification framing the Abhaya Hastam Scheme (IKP Pension and Insurance Scheme) vide G.O.Ms. No. 36 dated 06.02.2009. Further Society for Elimination of Rural Poverty (SERP) issued further guidelines vide Memo No. 775/SERP/Abhayahastam/09 on 25.08.2009 to implement the scheme.

As per the Scheme, each members between the age group of 18-59 years contributed Re.1 per day and Government also co-contributed Re.1 per day for each member. Once the member reaches the age of 60 years she is entitled to a monthly pension of Rs.500 per month.

Government of Telangana introduced a new Scheme called AASARA Pensions w.e.f. 1st October, 2014, to provide substantial financial benefits to the old and infirm; people with HIV-AIDS, widows, incapacitated weavers and toddy tappers, who have lost their means of livelihood with growing age, in order to support their day to day minimum needs required to lead a life of dignity and social security, particularly those who are most needy vide. G.O.Ms.No.17, PR & RD (RD.I) Department, dated 05.11.2014.

Once a member reaches 65 years, she was being migrated to AASARA pension scheme, subject to eligibility under "AASARA" pension guidelines, where the pension is Rs.2,016/- per month, which was much more than the Abhaya Hastam pension of Rs.500/- per month. 1,33,415 members who reached the age of 65 years got migrated to AASARA pension. Still some members who could not reach 65 years are still under Abhaya Hastam Scheme.

As the Government has announced the AASARA pension eligible age to 57 years, all the remaining members will be covered under AASARA Pension Scheme, subject to fulfilling the AASARA norms.

It is therefore, makes no purpose to continue the Abhaya Hastam Scheme as the pension in this scheme is much less than AASARA Pension Scheme. Government would aim to ensure better social security benefits to all its citizens. Since the main objectives of the said Act is being achieved by the AASARA Pension Scheme.

Therefore, it is proposed to repeal the Telangana Self Help Group (SHG) Women Co-contributory Pension Act, 2009 (Act No. 2 of 2009), in its application in the State of Telangana.

This Bill seeks to achieve the above objects.

ERRABELLI DAYAKAR RAO,
Minister for Panchayat Raj,
Rural Development & RWS.

FINANCIAL MEMORANDUM

To repeal the "Telangana Self Help Groups (SHG) Women Co-contributory Pension Act, 2009 (Act No. 2 of 2009)", does not involve any additional burden on the State both of recurring or non-recurring nature.

ERRABELLI DAYAKAR RAO,
Minister for Panchayat Raj,
Rural Development & RWS.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
LEGISLATIVE ASSEMBLY.**

The Telangana Self Help Groups (SHG) Women Co-Contributory Pension (Repeal) Bill, 2020, after it is passed by both the Houses of the State Legislature may be submitted to the Governor for her assent under Article 200 of the Constitution of India.

ERRABELLI DAYAKAR RAO,
Minister for Panchayat Raj,
Rural Development & RWS.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.